

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Sukhdev Singh
Cr. Rev. No. 5/2020

08.07.2020

Pr. (on screen): Ms. Mona Jonwal, ld. PP for CBI alongwith IOs/DSP
Sh.Anshuman Shah and Insp. Devinder Kumar.

Sh. Mohit Mathur, ld. Sr. Advocate alongwith Sh.Nimish
Chib, ld. Counsel for accused Sukhdev Singh.

Matter has been taken up through Video Conferencing hosted by
Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and
16/DHC/2020 dated 13.06.2020.

Mr. Mohit Mathur, ld. Sr. Advocate has objected to the filing of the
revision petition and has submitted it to be not maintainable. It is averred
that his objection be considered as a preliminary objection and in alternate
as well he is likely to make further submissions.

Ms. Mona Jonwal, ld. PP has averred that bail of the co-accused is
rejected by Hon'ble Supreme Court with strong observations. However, the
copy is not made available to the opposite side. Ld. PP submits that the
copy shall be sent after the same is made available to her and shall be
provided in due course to the opposite counsel.

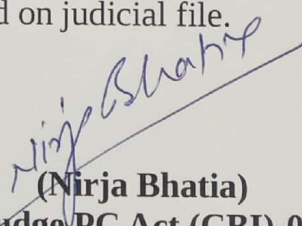
It is revealed during arguments that ld. Trial court is yet to frame charge as despite filing the charge-sheet the investigation is stated to be incomplete.

During the submissions, it is averred that the investigation against accused qua whom the revision is filed is complete under provision of Section 409, though, on the aspect of Section 120B IPC, investigation qua co-accused is yet under way and is likely to be completed soon. It is observed that the charge in this case is not framed yet as is confirmed by both sides and the arguments are primarily raised in the revision petition on legal grounds. Ld. PP seeks more time to substantiate her legal averments with specific instances, which she has come across based on the investigation report. Not opposed.

Put up for purposes of resumption of further arguments on **10.08.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/08.07.2020